

Action against Guilty Official

2137. SHRI RAMNATH KOVIND:
SHRI GOVINDRAM MIRI:

Will the Minister of DEFENCE be pleased to state:

(a) whether Government's attention has been drawn to a newsitem as appeared in 'Deccan Chronicle' of 4th October, 1999 published from Hyderabad under the caption "CBI nails Midhani CMD for bending rules to claim benefits";

(b) if so, what action has been taken against the concerned official; and

(c) what steps Government propose to take to weed out corrupt public servants found guilty of malpractices?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI HARIN PATHAK): (a) Yes, Sir.

(b) and (c) In addition to news item, CBI has sent to the Government a self-contained note outlining certain irregularities committed by some officers of Midhani. The self-contained note has been examined and sent to CVC for their advice. Government will take appropriate action as per law against the officers and will not hesitate to take strict action against the culprits if charges alleged against them are proved.

Diffusion of Bomb Shells in Firing Range at Saharanpur

2138. SHRI RAJNATH SINGH "SURYA": Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that few children have been killed due to the explosions which occurred while they were picking brass from the bomb shells in the firing range in the forests near Saharanpur;

(b) if so, whether there is no arrangement for complete diffusion of such bomb shells;

(c) whether there is any provision for providing compensation to the parents of such killed children; and

(d) if not, what is the remedy with Government to deal with this problem?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES): (a) No such case of death of children has been reported.